

GOVERNMENT OF MAHARASHTRA
Department of Revenue and Forest, Disaster Management,
Relief and Rehabilitation, Mantralaya, Mumbai- 400 032
No: DMU/2020/CR. 92/DisM-1, Dated: 21st April 2020

ORDER

Amendment to the Consolidated Revised Guidelines on the measures to be taken for containment of COVID-19 in the State

Reference:

- 1) **Notification No: DMU/2020/CR. 92/DisM-1, Dated 25th March 2020 and 15th April 2020**
- 2) **Order No: DMU/2020/CR. 92/DisM-1, Dated 17th April 2020**
- 3) **Addendum Order No: DMU/2020/CR. 92/DisM-1, Dated: 18th April 2020**


In continuation to the Order No. DMU-2020/C.R.92/DMU-1, dated 17th April, 2020 and addendum dated 18th April 2020 of the State Government and in exercise of the powers, conferred under the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby issues the following orders:-

- A. Following amendments to the above referred order number 1 dated 17th April, 2020 shall come into force with immediate effect.
 1. In view of large number of people commuting because of the relaxation issued vide order dated 17th April 2020 and also the imminent threat of further spread of the pandemic it is hereby directed in so far as ***Mumbai Metropolitan Region (MMR) and the Pune Metropolitan Region (PMR)*** area is concerned the orders issued on 17th April 2020 shall not apply and the position prevailing prior to the issuance of 17th April 2020 Order shall be reinstated. All enforcing authorities shall ensure that these instructions are followed scrupulously. These guidelines dated 17th April 2020 however will remain operative in other parts of the state.
 2. Para 14 (v) shall read as follows, "E-Commerce Companies. Vehicles used by Ecommerce operators will be allowed to ply with necessary permission. E-Commerce delivery of essential commodities, food, pharmaceuticals and medical equipment will be permitted."
 3. Para 14 (xiii) is deleted.

B. Following amendments to the above referred order number 2 dated 18th April, 2020 shall come into force with immediate effect.

Para 1 shall read as follows, “print media is hereby exempted from the lockdown from 20th April, 2020. Wherever door to door delivery is done, it shall be with the knowledge of receiver and the delivery of newspaper personnel, shall wear mask and use hand sanitizer and maintain social distancing. However, given the extent of spread of COVID-19, door to door delivery of newspapers and magazines is prohibited in Mumbai Metropolitan Region (MMR), Pune Municipal Corporation (PMC) and in all containment zones as may be decided by the District Magistrates. In these areas they may be sold through the establishments that are exempted under the Order dated 17.04.2020.”

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA.


(AJAY MEHTA)
CHIEF SECRETARY
GOVERNMENT OF MAHARASHTRA

Copy to:

1. Principal Secretary to Hon'ble Governor of Maharashtra, Mumbai,
2. Hon'ble Chairman, Maharashtra Legislative Council,
3. Hon'ble Speaker, Maharashtra Legislative Assembly,
4. Principal Secretary to Hon'ble Chief Minister, Government of Maharashtra,
5. Secretary to Hon'ble Deputy Chief Minister, Government of Maharashtra,
6. Private Secretary to Leader of Opposition, Legislative Council / Assembly,
7. Private Secretaries of All Hon'ble Minister/Minister of State, Mantralaya,
8. All Additional Chief Secretaries/Principal Secretaries/Secretaries of Government of Maharashtra, Mantralaya,
9. Director General of Police, Maharashtra State, Mumbai,
10. Principal Secretary, Public Health Department, Mantralaya,
11. Secretary, Medical Education, Mantralaya,
12. All Divisional Commissioners in the State,
13. All Commissioners of Police in the State,
14. All Commissioners of Municipal Corporations in the State,
15. All District Collectors,
16. All Chief Executive Officers, Zilla Parishad,
17. All District Superintendents of Police in the State.